

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

O.A.No. 212 of 1990

Date of Order: 12-2-1990.

Between:-

C. Jayasankar and others

...Applicants.

and

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Union Public Service Commission, represented by its Secretary, Dhoulpur, Shahjahan Road, New Delhi.

...Respondents.

FOR THE APPLICANTS

: Mr. K. Sudhar Reddy Advocate for Madhana Reddy & family

FOR THE RESPONDENTS

: Mr. N. Bhaskara Rao, Addl. CGSC.

CORAM: THE HON'BLE MR. B. N. JAYASIMHA: VICE CHAIRMAN.

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Admit. Subject to the applications of the applicants for Civil Services preliminary Examination, 1990 being received in the office of the 2nd respondent before the last date prescribed for receipt of the applications viz., 14-3-1990, the respondents shall entertain the applications and process the same pending further orders.

Notice to respondents returnable within six weeks. Post the main application after six weeks along with O.A. 204 of 1990.

12/2/90
Deputy Chairman (Adm.)



COURT OFFICER

TO:

1. The Secretary, (Union of India) to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Secretary, Union Public service commission, Dhoulpur, Shahjahanroad, New Road, New Delhi.
3. One copy to Mr. D. Madhana Reddy, Advocate: CAT, Hyderabad.
4. One copy to Mr. N. Bhaskara Rao, Addl. CGSC, CAT, Hyderabad
5. One spare copy.

kj.

10/2/90
12/2/90

80
12/3/90
Draft by: Checked by: Approved by:
D.R.(C)

Typed by: Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR. B. N. JAYASIMHA: (V.C.)

A N D

HON'BLE MR. D. SURYA RAJ: MEMBER (JUDGE)

A N D

HON'BLE MR. J. NARASIMHA MURTHY: (M) (J)

A N D

HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

To be posted along with 28/2/90
after 6 weeks

DATED: 12-3-90

ORDER/JUDGMENT:

M.A./R.A./C.A./No.

in

T.A.No.

(U.C.No.)

O.A.No.

212/90

Admitted and Interim directions
issued.

Allowed.

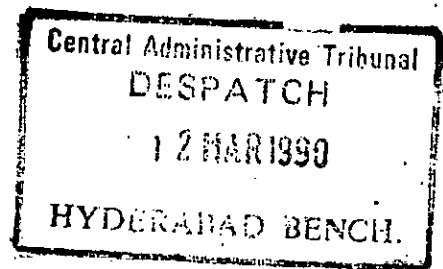
Dismissed.

Disposed of with direction.

M.A. Ordered.

No order as to costs.

Sent to Xerox on:



To:

1. The Secretary to Government, (Union of India) Ministry of Home Affairs, Department of Personnel, New Delhi-110 001.
2. The Secretary, Union Public Service Commission, Dholpur, Shajahan Road, New Delhi.
3. One copy to Mr. N. Ram Mohan Rao, Advocate, Brindavan Apartments, Lakdikapool, Hyderabad.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, A-14, IIIrd Floor, Abids Shopping complex, Near Emerald Hotel, Abids, Hyderabad-1.
5. One copy to Mr. D. Madhava Reddy, Advocate, A-14, IIIrd Floor, Abids Shopping complex, Near Emerald Hotel, Abids, Hyderabad-500 001.
4. One copy to Mr. Naram Bhaskara Rao, Addl. CGSC, CAT, Hyderabad.
5. One spare copy.

...

kj.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A. No 212 of 1990

Date of Order: 7-5-1990

Between:-

1. ~~1. Jay & Samlekar~~ (2) ~~S. Viswanath Rao~~ Res. (3) ~~V.V.S. Ramaratnam~~ ...Applicant,
(4) ~~S. Rama Krishna~~ (5) ~~S. Aravind~~
(6) ~~J. Brahman~~ and

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Union Public Service Commission, represented by its Secretary, Dhoulpur, Shajahan Road, New Delhi.

...Respondents.

FOR THE APPLICANT : Mr. N. Ram Mohan Rao, Advocate.
Mr. D. Madhava Reddy, Advocate.
Mr. K. Sudhakar Reddy, Advocate.

FOR THE RESPONDENTS : Mr. N. Bhaskara Rao, Addl. CGSC.

CORAM: THE HON'BLE MR. B.N. JAYASIMHA: VICE CHAIRMAN.
THE HON'BLE MR. D. SURYA RAO: MEMBER: (JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

This case is listed today for further orders.

We have heard the learned counsel for the applicant and Sri Naram Bhaskar Rao, standing counsel for the Respondents.

Shri Bhaskar Rao states that cut-off date has been constant as 1st August of the year from 1948 onwards and the Government is competent to determine the eligibility condition for the Civil Examination and no particular date prescribing as cut off date will satisfy all the candidates. He also states that he needs 12 weeks for filing the counter.

The points raised by Shri Bhaskar Rao can be determined at the time of final disposal of the case after the counter has been filed.

In the circumstances stated above, by way of further Interim orders, the respondents are directed to admit the applicant to take the preliminary examination scheduled in June, 1990 and in the event of his succeeding in the preliminary examination, he should also be permitted to take the final examination. The result, however, will not be published till the disposal of the case. Post on 19th June, 1990 for final hearing.

Vice Chairman

Deputy Registrar

True copy

SEALER

105/90
CHECKED BY

TYPED BY:

COMPARED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBU-
NAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N.JAYASIMHA: V.C.

HON'BLE MR.D.SURYA RAO:MEMBER:(JUDL)

A N D

HON'BLE MR.J.NARASIMHA MURTHY(M)(J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN:(M)(A)

DATED: 28 90

ORDER/JUDGMENT: _____

M.A./R.A./C.A./No. in

T.A.No.

U.P.No.

O.A.No. 212/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

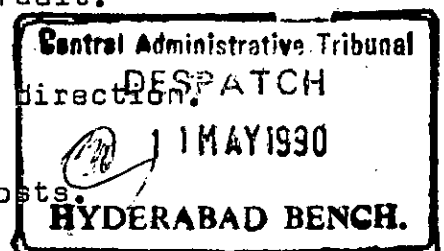
Dismissed.

Disposed of with direction

M.A. ordered.

No order as to costs.

Sent to Xerox on:



Posting to no 6

Post on 19-6-90 for

final hearing

105/90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 212 of 1990.

Between

Dated: 30-4-93.

1. C. Jaya Sankar, 2. P. Viswanatha Rao
3. V. V. S. Ramavatharam, 4. S. Ramakrishna,
5. S. Aravind, 6. J. Brahma.

Applicants

And

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi.
2. The Union Public Service Commission, represented by its Secretary, Dholpur House, Shajahan road, New Delhi.

Respondents

Counsel for the Applicant

: Sri. ~~Dasari Madhava Reddy~~ / K. Sudhakar Reddy

Counsel for the Respondents

: Sri. N. V. Ramana, ~~500000~~ / Addl. CGSC

CORAM:

Hon'ble Mr. A. S. Gorthi, Administrative Member

Hon'ble Mr. T. Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

The relief asked for in this application pertains to the claim of the applicant for appearing before the Civil Service Examination 1990. When this application came up for admission an interim order was passed allowing the applicant to appear for the said examination. Learned counsel for the applicant now states that the applicant, having appeared for the said examination did not qualify there. The application has thus become infructuous. He therefore does not wish to press the O.A. Hence this O.A. is dismissed as infructuous. There shall be no order as to costs.

Deputy Registrar (Judl.)

Copy to:-

1. Secretary to Government, Ministry of Home Affairs, Department of Personnel, Union of India, New Delhi-001.
2. The Secretary, Union Public Service Commission, Dholpur House, Shajahan road, New Delhi.
3. One copy to Sri. ~~P. Madhavareddy~~ / K. Sudhakar Reddy advocate, CAT, Hyd.
4. One copy to Sri. N. V. Ramana ~~500000~~ / Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-